

**Central Administrative Tribunal
Principal Bench, New Delhi**



**OA No. 400/2021
MA No. 499/2021**

This the 09th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Indian Railway Health Services Association,
Through its Secretary (Northern Sector),
Dr. Rakesh Kumar,
S/o Sh. Hemraj,
Aged about 46 years,
R/o C-36 A, Railway Colony,
Lajpat Nagar, Delhi – 110024.
2. Dr. Krishna Mehra,
Additional Chief Health Director,
NRHC, New Delhi,
S/o Mamanchand,
Aged about 49 years,
R/o, House No. 304/2B.
Railway Officers Enclave, Chelmsford Road,
New Delhi – 110055.

...Applicants

(By Advocate: Mr. Sagar Saxena)

VERSUS

1. Ministry of Railways (Railway Board),
Through Secretary,
Rail Bhawan, Rafi Marg, New Delhi – 110001.
2. Ministry of Finance,
Department of Expenditure,
Through Secretary,
North Block, New Delhi- 110001.
3. Ministry of Health & Family Welfare
Through Secretary,
Government of India, Nirman Bhawan, New Delhi -110001

...Respondents

(By Advocate: Mr. Krishan Kant Sharma)

ORDER (Oral)**Justice L. Narasimha Reddy:****M.A. No. 499/2021**

This Application is filed for joining together in a single application. For the reasons mentioned in the MA, the same is allowed.

O.A. No. 400/2021

The 1st applicant is an Association of Health Officers in the Indian Railways. They filed this OA challenging certain orders passed in the context of granting of Conveyance Allowance. In the impugned order, it is clearly mentioned that the Conveyance Allowance is being granted to the Railway employees on par with the employees of the Central Government Health Scheme (CGHS). Though certain contentions are advanced before us, we are convinced that being a policy, it can be redressed only if any specific defect is pointed out. When the same is pointed out, learned counsel for the respondents did not raise any objection to it.

2. We, therefore, dispose of the OA, leaving it open to the applicants to make a representation pointing out the defects, if any, in the impugned order in this OA. As and when such a representation is made, it shall be decided on its own merit by the respondents at the earliest and not later than three

months from the date of receipt of such an application. There shall be no order as to costs.



(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/Vinita/lg/ankit/sd